

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:1647
ANSWERED ON:05.03.2015
MISUSE OF SUBSIDY
Roy Prof. Saugata

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether any complaint on misuse of subsidies and funds earmarked for new and renewable energy has been received by the Union Government;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a),(b)&(c): Ministry of New and Renewable Energy (MNRE) had received a complaint from Karnataka state regarding undersizing of solar water heating systems by M/s Supreme Solar Systems Pvt. Ltd., Bengaluru in November 2012. A team of officials of MNRE and Karnataka Renewable Energy Development Agency, Bengaluru inspected the systems. As per the recommendation of the team, a penalty Rs. 81,81,000/-, in terms of system replacement, was imposed on M/s Supreme Solar Systems Pvt. Ltd.